

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4258  
ANSWERED ON:19.08.2010  
SESSIONS OF LEGISLATIVE ASSEMBLIES .  
Maharaj Shri Satpal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether in some States the sessions of Legislative Assemblies are held at two different places;
- (b) if so, the names of such States along with the places where these sessions are held;
- (c) whether proposals of some other States for holding the sessions at two different places are under consideration of the Government; and if
- (d) if so, the names of such States?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d): Clause (1) of article 174 of the Constitution inter alia provides that the Governor shall from time to time smnmon the House or each House of the State Legislature of the State to meet at such time and place as he thinks fit. Hence, no statistics in this regard is maintained by the Central Government.